

FORM A**PUBLIC ANNOUNCEMENT**

(Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MYLAR SUGARS LIMITED

Sl.No.	Particulars	Details
1.	Name of corporate debtor	Mylar Sugars Limited
2.	Date of incorporation of corporate debtor	29.11.2012
3.	Authority under which corporate debtor is incorporated / registered	ROC Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15424KA2012PLC066945
5.	Address of the registered office and principal office (if any) of corporate debtor	# 6, Laxmi Park, Behind New Bus Stand, Dharwad, Hubli, Karnataka, India, 580030
6.	Insolvency commencement date in respect of corporate debtor	17.08.2026 (Copy of the order received on 19.08.2026)
7.	Estimated date of closure of insolvency resolution process	13.02.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kondisetty Kumar Dushyantha Reg. No.: IBBI/IPA-002/IP-N00237/2017-18/10688
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: # 337, 5th Floor Ashoka Pillar, 3rd Cross Jayanagar, I Block, Bangalore-560011 Email : dushyanthak@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: # 337, 5th Floor Ashoka Pillar, 3rd Cross Jayanagar I Block, Bangalore-560011 Email: mylarsugarscirp@gmail.com
11.	Last date for submission of claims	02.09.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA



14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	The applicable claim forms instructions for submission of claims are available on the website of the Insolvency and Bankruptcy Board of India (IBBI) at https://ibbi.gov.in/legalframework/circulars For downloading the relevant claim forms, please refer to Sl. No. 10 of the Circular dated 02.06.2026. Upon receipt of the claims from the Creditors/Stakeholders to the email ID specified against Item No. 10, the same shall be duly processed in accordance with the applicable provisions. Physical Address: # 337, 5th Floor Ashoka Pillar, 3rd Cross Jayanagar, I Block, Bangalore-560011
-----	---	---

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench, has ordered the commencement of a corporate insolvency resolution process of the **Mylar Sugars Limited** on 17.08.2026 (Copy of the Order received on 19th August 2026).

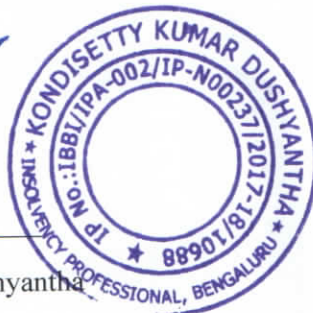
The creditors of **Mylar Sugars Limited** are hereby called upon to submit their claims with proof on or 02.09.2026 to the interim resolution professional at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in **Form CA**.


Kondisetty Kumar Dushyantha



Interim Resolution Professional of Mylar Sugars Limited

Reg. No: IBBI/IPA-002/IP-N00237/2017-18/10688

Date: 20.08.2026

Place: Bengaluru

AKSSA seeks CBI probe into KPSC recruitment lapses

The All Karnataka State Students Association has given the State govt. four days to respond to its various demands

The Hindu Bureau
HUBBALLI

All Karnataka State Students Association (AKSSA) has urged the State government to hand over to the Central Bureau of Investigation (CBI) investigation of the irregularities in the Karnataka Public Service Commission (KPSC) recruitment.

Addressing presspersons in Dharwad on Thursday, AKSSA president Kanthakumar said that a comprehensive probe should be conducted into the irregularities and those found responsible should face action. He referred to the recent search conducted by the Enforcement Directorate (ED) at several locations in connection with the KPSC irregularities and said that the authorities should identify those involved in malpractice and take appropriate action.

He also raised concerns over lapses in the recently conducted Civil Police Constable recruitment ex-



All Karnataka State Students Association members submitting a memorandum to Deputy Commissioner Snehel R. in Dharwad on Thursday. SPECIAL ARRANGEMENT

amination, including delays in distributing question papers and errors in OMR sheets. He demanded that the examination be conducted afresh.

Mr. Kanthakumar urged the State government to

publish a recruitment calendar following its announcement to fill 75,000 vacancies.

He also sought recruitment to posts such as fire station officer, forest watcher and guide through

competitive examinations and called for amendments to the relevant cadre and recruitment rules.

Among other demands are five years relaxation in the upper age limit for candidates applying for

AKSSA president Kanthakumar has referred to the recent search conducted by the Enforcement Directorate (ED) at several locations in connection with the KPSC irregularities

schoolteacher recruitment, early issuance of the recruitment notification for Police Sub-Inspector posts, free transport facilities for candidates appearing for recruitment examinations and establishment of student canteens.

He also called for proper implementation of the 400-roster-point system for internal reservation among Scheduled Castes.

Mr. Kanthakumar said that the organisation will give the State government four days to respond to its demands. If no response is received, he said, AKSSA will launch an indefinite agitation in Dharwad and Bengaluru.

Kolalu Dot Comedy to be staged in Hubballi tomorrow

The Hindu Bureau
HUBBALLI

Flautist Praveen Godkhindi's musical play Kolalu Dot Comedy will be staged at the Sawai Gandharva Hall in Deshpande Nagar in Hubballi on Saturday.

The production is being staged in memory of theatre personality and director late Yashwant Sardeshpande.

Kshamata Seva Samsthe, promoted by Union Minister Pralhad Joshi, is organising the event.

The 90-minute play, conceived, written and directed by Dr. Godkhindi, brings together Hindustani classical music and humour.

Entry to the programme will be free for music and theatre enthusiasts.

The story revolves around a strict Hindustani classical musician and uses humour while retaining the character and seriousness of classical music.



Flautist Praveen Godkhindi's musical play will be staged at the Sawai Gandharva Hall in Deshpande Nagar in Hubballi. SPECIAL ARRANGEMENT

Dr. Godkhindi and Dharwad-based theatre artiste Ravi Kulkarni play the lead roles. The dialogues are in North Karnataka dialect adding local flavour to the production.

The play will be followed by an interaction with Dr. Godkhindi on his musical journey and experiences as a flautist. A live flute performance by him will also be part of the pro-

gramme. Kiran Godkhindi has handled the background score and stage design, while Shadja Godkhindi has written the title song. Sarika Godkhindi is responsible for costumes and sound and Raghupathi Shringeri has produced the caricatures.

The programme will begin at 6 p.m. Seating will be on a first-come, first-served basis.

Three killed as car hits truck

The Hindu Bureau
HUBBALLI

Three people, including two women, were killed and three injured in an accident involving a car and truck near the highway toll plaza at Chalageri in Ranebennur taluk of Haveri district on Thursday.

The deceased have been identified as 27-year-old Siddharth, 29-year-old Hasanmukhi and 51-year-old Yashodhabai of Mouneshwar Extension in Davangere.

The three who sus-

tained injuries have been shifted to a private hospital in Davangere for treatment.

According to the police, those in the car driven by Siddharth were proceeding to Davangere from Ranebennur and the truck was parked on the roadside near the toll booth.

The car was reportedly in high speed. It rammed the parked truck after the driver lost control.

Ranebennur Rural Police have registered a case. Investigation is on.

Youth murdered

The Hindu Bureau
HUBBALLI

A 25-year-old youth was found murdered near Toll Naka of Dhar-

wad on Thursday. The deceased has been identified as Hanu-manth Annigeri, a resident of Laxmi Singanakeri in Dharwad.

Escapee arrested

The Hindu Bureau
KALABURAGI

The Bidar Police on Thursday arrested Mastan Kamalapur, the last of the three prisoners who escaped from the Kalaburagi Central Prison recently.

Mastan Kamalapur, who was lodged in prison in connection with a POCOS case, was apprehended during a police operation in Islamapur village in Basavakalyan taluk of Bidar district in the morning.

Three prisoners, including Mastan, recently escaped from the Kalaburagi Central Prison by scaling its wall. While two of them were arrested earlier, Mastan remained at large till he was arrested.

The police have taken Mastan into custody. They have initiated further legal proceedings.



Food brand MTR staff launching its new range of chutney pudis from North Karnataka in Hubballi. SPECIAL ARRANGEMENT

MTR launches North Karnataka range of chutney pudis

The Hindu Bureau
HUBBALLI

Food brand MTR launched its new range of chutney pudis from North Karnataka in Hubballi recently. It plans to list them soon on online platforms.

Launching the new range of chutney pudis of Shenga (groundnut), gurellu (niger seed), agasi (flax seed) and masala khara, Chief Marketing and Growth Officer of MTR Anupam Nair said that the new range is being launched after extensive research. He hoped that it will be received well by consumers.

Chief Sales Officer

Murthy R. said that chutney pudis are consumed daily across North Karnataka region and through the new products, MTR seeks to bring the familiar flavours and trust- ed quality to consumers, while staying true to the authenticity of

North Karnataka cuisine. Mr. Nair said that the new range is already available on the shelves of retailers in North Karnataka and they plan to soon make them available in different parts of the State before expanding to neighbouring States.

Man arrested for murdering two of his children in Shahapur taluk

The Hindu Bureau
YADGIR

The Gogi Police on Wednesday arrested a man for murdering his two young children by pushing them into a canal near Ganganal village in Shahapur taluk of Yadgir district.

The accused has been identified as Shantappa, native of Kakkasagera village. According to the First Information Report (FIR), the incident took place on Tuesday following a domestic dispute.

The FIR stated that Shantappa frequently quarrelled with his wife, Renuka, after developing suspicions over her character.

On the day of the incident, Shantappa, following a heated argument with his wife, left house in Ganganal village with all three of his children, nine-year-old Sanvi, two-year-old Srujan and four-year-old Sanjana.

When Shantappa returned home later that day with only Sanjana, his wife Renuka questioned him about the whereabouts of their other two children.

Shantappa remained silent, but neighbours

He is said to have pushed them into a canal near Ganganal village following a heated argument with this wife, while the two bodies have now been retrieved in a joint search operation by the Fire and Emergency Services and the police

soon informed her that they were all last seen standing near the canal.

Upon being detained and questioned by the police, the accused confessed to pushing his two children into the canal.

Following his statement, a joint search operation was launched by the Fire and Emergency Services personnel, local police and residents.

The bodies of Sanvi and Srujan were subsequently retrieved from the waters near the second gate of the Boruka Power Plant in Gogi Police limits.

“We initially registered a case of kidnapping. However, after the bodies were recovered, relevant sections for murder were added to the case,” Superintendent of Police Pruthvik Shankar told *The Hindu*.

The Superintendent of Police added that a comprehensive investigation is currently under way to ascertain the exact motive behind the crime, including examining the accused's suspicions regarding his wife's character.

A case has been registered at the Gogi Police Station under Sections 137 (2) (kidnapping) and 103 (murder) of the Bharatiya Nyaya Sanhita (BNS) 2023.



The Laurence School
Lovedale, Coity - 643 003, The Nilgiris (TN)
Phone : 0423 2453300
E-Mail : pc@thelawrenceschool.org
Website : www.thelawrenceschool.org

TENDER FOR SUPPLY, INSTALLATION, TESTING & COMMISSIONING OF COMBI OVEN (GAS)

The Laurence School, Lovedale invites sealed Tender for **Supply, Installation, Testing & Commissioning of Combi Oven (Gas)** on or before 02.09.2026 (12:00 noon)

For tender downloading please visit
www.thelawrenceschool.org/tenders

The school reserves rights to accept or reject any or all tenders without assigning any reasons whatsoever.

HEADMASTER

FORM A PUBLIC ANNOUNCEMENT (Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF MYLAR SUGARS LIMITED	
RELEVANT PARTICULARS	
01 Name of Corporate debtor	Mylar Sugars Limited
02 Date of incorporation of Corporate debtor	29.11.2012
03 Authority under which Corporate debtor is Incorporated / Registered	ROC, Bangalore
04 Corporate Identity No./Limited Liability Identification No.of corporate debtor	U15424KA2012PLC066945
05 Address of the Registered Office and Principal Office (If Any) of Corporate debtor	# 6, Laxmi Park, Behind New Bus Stand, Dharwad, Hubli, Karnataka, India, 580030
06 Insolvency commencement date in respect of corporate debtor	17.08.2026 (Copy of the order received on 19.08.2026)
07 Estimated date of closure of insolvency resolution process	13.02.2027
08 Name and registration number of the insolvency professional acting as interim resolution professional	Kondisetty Kumar Dushyantha Reg. No.: IBB/IPA-002/IP-AN00237/2017-18/10688
09 Address and e-mail of the interim resolution professional, as registered with the Board	Add: # 337, 5th Floor Ashoka Pillar, 3rd Cross,Jayanagar, I Block, Bangalore-560011 Email : dushyanthak@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	Add: # 337, 5th Floor Ashoka Pillar, 3rd Cross, Jayanagar, I Block, Bangalore-560011 Email : mylarsugarscirp@gmail.com
11 Last date for submission of claims	02.09.2026
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14 (a) Relevant Forms (b) Details of authorized-representatives-are-available-at:-	The applicable claim forms instructions for submission of claims are available on the website of the Insolvency and Bankruptcy Board of India (IBBI) at https://ibbi.gov.in/legalframework/circulars For downloading the relevant claim forms, please refer to Sl. No. 10 of the Circular dated 02.06.2026. Upon receipt of the claims from the Creditors/Stakeholders to the email ID specified against Item No. 10, the same shall be duly processed in accordance with the applicable provisions. Physical Address: # 337, 5th Floor Ashoka Pillar, 3rd Cross Jayanagar, I Block, Bangalore-560011
Notice is here by given that the National Company Law Tribunal, Bengaluru Bench, has ordered the commencement of incorporate insolvency resolution process of the Mylar Sugars Limited on 17.08.2026 (Copy of the Order received on 19th August 2026). The creditors of Mylar Sugars Limited are hereby called upon to submit their claims with proof on or 02.09.2026 to the interim resolution professional at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Sd/- Kondisetty Kumar Dushyantha Interim Resolution Professional of Mylar Sugars Limited Date: 20.08.2026 Place: Bengaluru	



Directorate Treasuries Accounts & Lotteries
Block No. 23 SDA Complex-Kasumpti-Shimla-171009
(Government of Himachal Pradesh)
Notice Inviting Tender

The Department of Treasuries Accounts & Lotteries invites the online tenders for appointment of Sole Selling Agent for Sale of paper / online Lotteries of the Government of Himachal Pradesh in the State of HP.

Last date and time for online bid submission ("Bid Due Date"):-14/09/2026 , 4:00 PM

The Bid document is available on <https://hptenders.gov.in/nicapp/app>. The bidders are advised to note details from the above mentioned website. Any corrigendum/addendum to the tender documents shall be published on above website.

Directorate Treasuries Accounts & Lotteries
Kasumpti-Shimla-171009
Contact No. :-0177-2622132 0177-2621820

HP / 0769/2026-2027

him suchana avam jan sampark



THE HINDU

DISCLAIMER: Readers are requested to verify and make appropriate enquiries to satisfy themselves about the veracity of an advertisement before responding to any published in this newspaper. THG PUBLISHING PVT LTD, the Publisher & Owner of this newspaper, does not vouch for the authenticity of any advertisement or advertiser or for any of the advertiser's products and/or services. In no event can the Owner, Publisher, Printer, Editor, Director/s, Employees of this newspaper/company be held responsible/liable in any manner whatsoever for any claims and/or damages for advertisements in this newspaper.

